

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT)(Ins) No. 401/2023

(IA No.1232/2023)

IN THE MATTER OF:

The State Bank of India

... Appellant

V

Maligi

Madhusudhana Reddy &

Anr.

...Respondents

Present:

For Appellant : Mr. Pranava Charan, Advocate

For Respondents : No appearance

WITH

Company Appeal (AT) (CH) (Ins) No.403 /2023

(IA No.1236/2023)

IN THE MATTER OF:

The State Bank of India

... Appellant

V

Maligi Madhusudhana Reddy

& Anr.

...Respondents

Present:

For Appellant : Mr. Pranava Charan, Advocate

For Respondents : No appearance

O R D E R
(Hybrid Mode)

20.08.2024: Counsel for the Appellant has submitted as per instructions, the matter has been settled between the parties. Therefore, he has instructions to withdraw the same. On his request, the Appeal is dismissed as withdrawn.

[Rakesh Kumar Jain]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)